GOVERNMENT OF INDIA MINISTRY OF EDUCATION DEPARTMENT OF SCHOOL EDUCATION & LITERACY

LOK SABHA UNSTARRED QUESTION NO. 2915 TO BE ANSWERED ON 21.03.2022

Legal Education

2915. SHRI KHAGEN MURMU:

Will the Minister of EDUCATION be pleased to state:

(a) whether it is a fact that the idea of introducing Legal Education as a subject in schools has not witnessed requisite planning and execution;

(b) if so, corrective steps taken/proposed to be taken by the Government keeping in mind that the interest of students in the field of law should be kindled in school itself; and (c) if not, the reasons therefor?

ANSWER MINISTER OF STATE IN THE MINISTRY OF EDUCATION (SMT. ANNPURNA DEVI)

(a) to (c) The syllabi and textbooks brought out by the National Council of Educational Research and Training (NCERT) as a follow up of the National Curriculum Framework (NCF), 2005 adequately integrates the legal education concerns from upper primary to senior secondary stages of school education. In addition, some of the supplementary materials prepared by NCERT also focus on legal literacy. In the Central Board of Secondary Education (CBSE) affiliated schools, teaching of Social Sciences is compulsory till Class X, which, *inter-alia*, includes knowledge about the basic structure of the legislature, executive and judiciary, including the basic framework of the legal system, the ways laws are created in India and basic coverage of the Constitution of India and the rights it grants. CBSE also offers an optional academic elective subject, namely, 'Legal Studies' in Classes XI and XII as fifth or sixth subject with any combination of subjects. Since, education is a subject in the Concurrent list of the Constitution and the majority of the schools are under the jurisdiction of State/Union Territory (UT) Governments, it is for the respective State/UT Government to impart the legal education in their schools.
